

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 38/MP/2016
alongwith
I.A. Nos. 6/2018 and 36/2019**

Subject : Petition under Section 79 (1) (c) read with Sections 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003, inter alia, seeking a declaration that the factors/events, namely, delay in forest clearance of land for main plant cancellation of allocated coal block to the petitioner, non-signing of Fuel Supply Agreement delay in acquisition (Interlocutory application seeking appropriate interim order/direction on behalf of the Petitioner and seeking amendments in the pleadings and to bring subsequent fact on record).

Petitioner : Lanco Babandh Power Ltd. (LBPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Date of Hearing : 20.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Abhishek Bansal, Advocate, LBPL
Shri Divyanshu Bhatt, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned proxy counsel for PGCIL requested for adjournment due to non-availability of arguing counsel. Learned counsel for the Petitioner had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition and IAs shall be listed for hearing in due course for which notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Legal)**

